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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

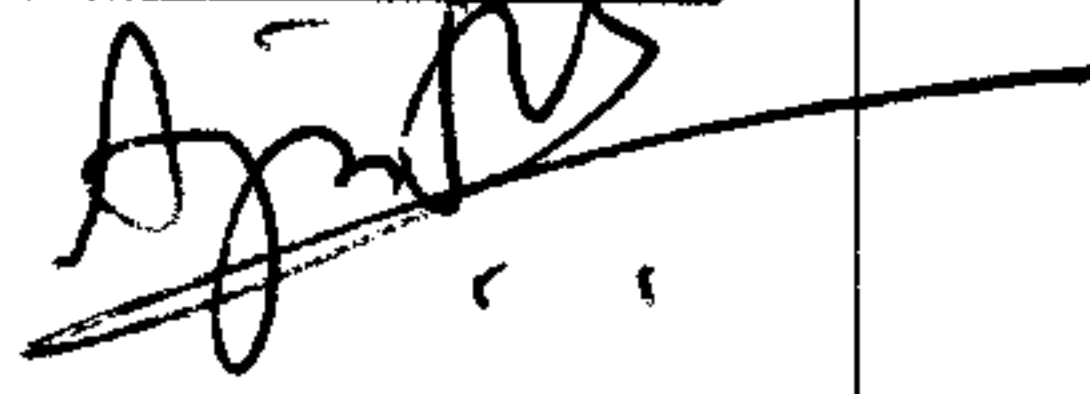


C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: BMW India Financial Services Pvt. Ltd.
V/s.
Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun R. Sheth	Adv. & Solicitor	Corporate Debtor	
2.	Apurva Vakil	Advocate	Petitioner/ Financial Creditor	
3.	Diwaker Maheshwari	Advocate	Petitioner/ Financial Creditor	


ORDER

Learned Advocate Mr. Apurva Vakil with Learned Advocate Mr. Diwaker Maheshwari present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Rejoinder filed by petitioner.

Both sides counsels requested for time.

List the matter on 15.01.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 09th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL